

Central Administrative Tribunal Principal Bench, New Delhi

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RA No. 4/2021 in OA No.1535/2018 MA No.39/2021

This the 24th day of February, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Bharti Shokeen,
Age-22 years,
Post Code-89/17,
Group B.
D/o Vijay Singh Shokeen,
R/o H. NO. 27, Vill. Sultanpur,
Mazra, Delhi – 110086.
(Applicant No.225)

...Applicant

(By Advocate: Mr. M. Rais Farooqui)

VERSUS

- Govt. of NCT of Delhi Through the Chief Secretary Secretariat, I.P. Estate New Delhi-110002.
- Union of India Through its Secretary
 Ministry of Human Resource & Development
 Shastri Bhawan, New Delhi-110001.
- Delhi Subordinate Services Selection Board (DSSSB)
 Through its Chairman Govt. of NCT of Delhi, FC-18,
 Institutional Area, Karkardooma, Delhi-110092
- The Director of Education Directorate of Education Govt. of NCT of Delhi.
 Old Secretariat Building Civil Lines, Delhi-110054
- Central Board of Secondary Education (CBSC) Through its Chairman, Shiksha Kendra, 2, Community Centre, Preet Vihar, Delhi-110092.

(By Advocate: None)

...Respondents



ORDER (Oral)

Mr. Justice L. Narasimha Reddy:

MA No.39/2021

The application is filed seeking condonation of delay in filing the RA, is allowed.

RA No. 04/2021.

This review application is filed with a prayer to review the order dated 06.02.2020 passed by this Tribunal in OA No. 1535/2018. The OA was dismissed following the order dated 14.03.2019 passed in OA No. 300/2018 and batch.

- 2. The applicant contends that some of the applicants in one of the OAs in batch, approached the Hon'ble High Court of Delhi, and in compliance with the observations made by the Hon'ble High Court, relief was granted by the Government. If that is so, the applicant can also approach the Hon'ble High Court, and seek the same relief. The developments that have taken place subsequent to the adjudication, cannot be a ground for review.
- The RA is accordingly dismissed, leaving it open to the applicant to pursue the remedies in accordance with law.
 There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman